

(c) whether many irregularities have been committed by the said industrial groups in financial transactions on a large scale;

(d) if so, whether the Government have conducted any investigation in this regard; and

(e) if so, what are its outcome?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (e). The information is being collected and will be laid on the Table of the House.

[Translation]

#### Loan Applications Under PMRY

2627. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of FINANCE be pleased to state :

(a) the total number of applications received by the Government under Prime Minister's Rozgar Yojana (PMRY) during 1995-96, the number out of them accepted and the average amount of loan sanctioned, per application, State-wise;

(b) the number of the applicants who have not been provided with the amount of loan sanctioned and the steps being taken to make the payment of the amount sanctioned to them, State-wise; and

(c) the total number of applicants likely to be benefited under this scheme during 1996-97 State-wise?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) to (c). State/Union Territory-wise position on the number of applications received, sanctioned and those remaining undisbursed alongwith the average of amount of loan sanctioned per borrower by the implementing banks and the number of beneficiaries to be covered during the year 1996-97 under the Prime Minister's Rozgar Yojana (PMRY) for the educated unemployed youth, as furnished by Reserve Bank of India (RBI) are set out in the enclosed Statement.

RBI has reported that during the year 1995-96, out of 2,75,513 sanctioned cases, 1,62,998 cases have been disbursed loans which constituted 59% of the cases sanctioned. Under the scheme, loans can be disbursed only after applicant receives necessary training and completes pre-disbursement formalities. RBI has issued instructions for time-bound disbursement of amount of loan sanctioned by banks under PMRY.

#### STATEMENT

(Amount Rupees in lakhs)

State/Union Territory	Year 1995-96			Average amount of loan sanctioned per borrower	Beneficiaries to be covered for year 1996-97
	Number of Applications		Those remaining undisbursed		
	Received	Sanctioned			
1	2	3	4	5	6
Andhra Pradesh	44483	29052	12438	0.54	31900
Arunachal Pradesh	298	252	197	0.74	300
Assam	10598	7189	3623	0.78	9900
Bihar	37915	16884	8081	0.74	22150
Goa	739	518	165	0.75	550
Gujarat	17771	10345	2130	0.43	8500
Haryana	16763	8879	2184	0.53	7200
Himachal Pradesh	4505	2567	487	0.50	2100
Jammu & Kashmir	2511	1434	804	0.60	3100
Karnataka	26378	15059	6473	0.55	17700
Kerala	28117	12160	2713	0.51	15800
Madhya Pradesh	60063	30358	15074	0.66	27050
Maharashtra	65555	39001	10000	0.40	35900
Manipur	1639	939	777	0.82	2000
Meghalaya	611	508	392	0.76	550

1	2	3	4	5	6
Mizoram	350	225	222	0.93	250
Nagaland	315	291	102	0.77	300
Orissa	20324	7590	5207	0.75	8250
Punjab	27730	15233	6488	0.59	8600
Sikkim	236	161	33	0.46	200
Rajasthan	20442	9921	5279	0.53	10400
Tamil Nadu	33889	17714	8351	0.54	21800
Tripura	1404	774	558	0.65	1300
Uttar Pradesh	75557	33867	11104	0.50	35813
West Bengal	22201	9276	5784	0.01	22000
National Capital Territory of Delhi	15788	4286	2475	0.53	4550
Andaman & Nicobar Islands	146	96	24	0.61	100
Chandigarh	310	174	54	0.81	150
Daman & Diu	81	44	15	0.63	100
Dadra & Nagar Haveli	276	188	20	0.68	150
Pondicherry	742	372	189	0.43	500
Lakshdweep	-	-	-	-	50
Not Specified	250	158	72	0.42	-
Total	537927	275513	112515	0.58	298413

[English]

#### Office of Coal Mines Provident Fund Organisation

2628. SHRI SARAT PATTANAYAK : Will the Minister of COAL be pleased to state :

(a) whether the Government are considering to set up an office of Coal Mines Provident Fund Organisation in Orissa during 1996-97; and

(b) if so, the location identified for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). The Central Government are considering to open a new Regional Office of Coal Mines Provident Fund Organisation at Sambalpur either during this year or in 1997-98.

#### Joint Venture with Russia

2629. DR. T. SUBBARAMI REDDY : Will the Minister of FINANCE be pleased to state :

(a) whether the Government are working on fresh guidelines for approval of joint ventures between Indian and Russian companies;

(b) if so, the details thereof;

(c) whether there has been a marked absence of a long term investment by the Indian companies in Russia or vice-versa in terms of setting up joint ventures; and

(d) if so, the reasons thereof and the remedial steps suggested in this regard?

THE MINISTER OF FINANCE AND THE MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). No, Sir, Govt.'s existing policies and regulations on both outward investment and incoming foreign investment are applicable to all countries, including Russia.

(c) and (d). No, Sir, 28 Indo-Russian joint ventures had already been registered in Russia until Nov. 1995 and a further 14 Indian wholly owned subsidiaries to be set up in Russia have since been approved by the Govt. Between July, 1994 and May, 1996, there has been direct Russian investment in 10 Indian companies.

Government have concluded an Agreement on Mutual protection of investments with the Govt. of Russia, which is expected to further encourage investment flows between the two countries.

#### Cash Credit Facilities By Banks

2630. SHRI R.L.P. VERMA : Will the Minister of FINANCE be pleased to state :

(a) the number of cases in the public and private sector banks where the cash credit facilities reported to have been misused by its beneficiaries during the last three years;